

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA-2463/2024, IA-2470/2024, IA-1005/2022, IA-6708/2023, IA-4306/2022
IA-4308/2022, IA-4309/2022, IA-4629/2021, IA-6355/2022, IA-609/2022
IA-991/2022, IA-1009/2022, IA-599/2024, IA-77/2024, IA-89/2024
IA-112/2024, IA -846/2024, IA -857/2024, IA-893/2024
IN IB-1768(ND)/2018

IN THE MATTER OF:

Sanjay Malik & Ors. Petitioner/Applicant
Vs.
Celestial Estate Pvt Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Gautam Kumar, Adv. In IA-4306/2022, IA-4308/2022, IA-4309/2022, Gagan Narang, Adv., Mr. Shashank Raghav, Ms. Shubhangini Yadav, Advs., Mr. Bhanu Gupta, Adv. In IA-1009/2022, Mr. Prateek Bajaj, Adv. In IA-6708/2023< Mr. Sumit Sinha, Adv. In IA-2463/2024, IA-2470/2024

For the Monitoring Committee : Ms. Swaralipi Deb Roy, Adv.

ORDER

IA-2463/2024, IA-2470/2024

The Respondent is directed to bring the reply affidavit on record within five days as directed vide order dated 13.06.2024.

List the matter **on 14.08.2024.**

IA-1005/2022, IA-6708/2023, IA-4306/2022 IA-4308/2022, IA-4309/2022, IA-4629/2021, IA-6355/2022, IA-609/2022 IA-991/2022, IA-1009/2022, IA-599/2024, IA-77/2024, IA-89/2024 IA-112/2024, IA-846/2024, IA-857/2024, IA-893/2024

The parties are directed to complete the pleadings within ten days.

List the matter **on 14.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay